

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 44/(MAH)/2014
CA No.

CORAM:





Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE PARTIES: Mr. Suresh N. Chadha
V/s.

M/s. Shree Swami Samarth Fisheries Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Sudhakar R Bagal ka	Respondent	
(2)	M. P. Sharma	PCS for Petitioner	
3)	S. P. Wagh	Respondent	
4)	Adv Nikhil Wastle	Resp	

ORDER

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1. The Learned Counsel of both the sides are present in the Court.
2. The Respondents are present in person and duly marked their presence.

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3. It is stated by both the sides that an amicable Settlement is in progress and the draft of the conditions of the Settlement have also been communicated to both the sides. However, the Respondent No. 2 has stated that at least four weeks time be granted so that Settlement can be totally finalized.
4. Under the circumstances, as mutually agreed by both the sides, the CP is now adjourned to **17.04.2017**. Date is duly communicated to both the sides.

02.03.2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)